

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25749/2011

(From the judgement and order dated 26/10/2010 in LPA No.567/2009  
of The HIGH COURT OF JHARKHAND AT RANCHI)

STATE OF JHARKHAND &amp; ORS.

Petitioner(s)

VERSUS

M/S K.N.FARMS &amp; INDUSTRIES(P) LTD.

Respondent(s)

(With office report )

Date: 23/03/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. Amrendra Sharan, Sr. Adv.  
Mr. Krishnanand Pandeya, Adv.  
Mr. A.K. Choubey, Adv.  
Mr. Sanchit Guru, Adv.For Respondent(s) Mr. Mahabir Singh, Sr. Adv.  
Mr. Pijush K. Roy, Adv.  
Mr. Swapan Kr., Dey, Adv.  
Mr. Mithilesh Kumar Singh, AORUPON hearing counsel the Court made the following  
O R D E RWe have heard learned counsel for the parties and  
perused the record.

Leave granted.

Judgment Reserved.

(Parveen Kr. Chawla) (Phoolan Wati Arora)  
Court Master Court Master